

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9790-9791/2019

(Arising out of impugned final judgment and order dated 12-09-2019 in A482 No. 37761/2016 12-09-2019 in A482 No. 39280/2016 passed by the High Court Of Judicature At Allahabad)

CHHAYA RAI SINGHANI ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 163196/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 103244/2022 - EXEMPTION FROM FILING O.T.

IA No. 163193/2019 - EXEMPTION FROM FILING O.T.

IA No. 163198/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES

IA No. 103241/2022 - STAY APPLICATION)

Date : 05-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. S. D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ramkripal Singh, Adv.
Mr. Siddharth Singh, Adv.

For Respondent(s)
Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Mr. Shahbauz Jameel, Adv.
Mr. K. Raza F., Adv.
Mr. OP Kharbanda, Adv.
Mr. Vinod K. Aggarwal, Adv.
Mr. Kausar Raza Faridi, AOR

UPON hearing the counsel the Court made the following
O R D E R

The argument of the petitioners is that they are bona fide purchasers from the owners for value and consideration, though the owner had entered into another agreement with the informant. Thus, the dispute raised is purely civil.

The learned counsel for the respondent states that the petitioners are members of the family of the vendor and therefore, they hatched a conspiracy to deprive the informant of the property.

Prima facie we find that the complaint shows only civil dispute.

Leave granted.

In the meantime, no coercive action will be taken against the petitioners.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
COURT MASTER (NSH)